COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

(Energy Conservation)

<u>IA NOS. 471 & 472 OF 2018 IN</u> <u>DFR NO. 3867 OF 2017</u>

Dated: 25th April, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Jindal Stainless Limited Appellant(s)

Versus

The Bureau of Energy Efficiency, Ministry of Power, Respondent(s)

Government of India & Ors.

Counsel for the Appellant(s) : Mr. Aditya N. Das

Mr. E.A. Das

Counsel for the Respondent(s) : --

ORDER

(IA No. 471 of 2018 – Delay in re-filing Listing)
(IA No. 472 of 2018 – for acceptance of re-filed paper books)

- 1. The learned counsel, Mr. Aditya N. Das appearing for the Appellant submitted that, the IAs, being IA Nos. 471 of 2018 and 472 of 2018, have been filed by the Appellant for the delay of 71 days in re-filing the appeal and for acceptance of re-filed paper books respectively, which have been explained satisfactorily and sufficient reasons have been made in these applications. The same may kindly be accepted and IA Nos. 471 of 2018 and 472 of 2018 may kindly be allowed.
- 2. Submissions made by the learned counsel appearing for the Appellant, as stated above, are place on record.
- 3. In the light of the submissions made by the learned counsel appearing for the Appellant and the reasons stated in these applications explaining the delay in re-filing the appeal and for acceptance of re-filed paper books, the same are accepted and IA Nos. 471 of 2018 and 472 of 2018 are allowed.

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- 4. Issue notice to the Respondents returnable on 11.05.2018. Dasti, in addition, is also permitted.
- 5. List this matter for admission on <u>11.05.2018</u>, as requested.

(S.D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member